

COMPETITION APPELLATE TRIBUNAL

CA 295/1999

CORAM

IN THE MATTER OF:

C.Lal Chit Fund Pvt. Ltd.

...Applicant

Vs.

Fiat India Automobiles (P) Ltd.

...Respondent

Appearances : None for the Parties.

ORAL ORDER

1st November 2010

As the bench is not available, the matter is adjourned to 18th
January 2011 for the same purpose for which it is listed today.

[Court Master]

COMPETITION APPELLATE TRIBUNAL

Misc. /2009

MA 28/2006

CA 193/2001

CORAM

IN THE MATTER OF:

Alok Shankar Pandey

...Applicant

Vs.

Ghaziabad Development Authority

...Respondent

**Appearances : Shri Sanjay Kr. Jha, Proxy counsel for the
Applicant**

**Shri Devesh Kumar, Proxy counsel for
Ms. Reena Singh, Advocate for the Respondent**

ORAL ORDER

1st November 2010

As the bench is not available, the matter is adjourned to 18th
January 2011 for the same purpose for which it is listed today.

[Court Master]

COMPETITION APPELLATE TRIBUNAL

UTPE 89/2008

CA 52/2008

CORAM

IN THE MATTER OF:

Sh. Ajay Wadhwa

...Applicant

Vs.

M/s. T. & T. Motors Ltd. & Ors.

...Respondent

**Appearances : Shri O.P. Dua, Sr. Advocate along with
Shri Ajay Wadhwa, Advocate for the Applicant**

**Ms. Tanya Khare, Advocate with T & T
Shri Jayant Mehta along with
Shri Sanjay Kumar Pathale, Advocate for
Respondent No.1
Shri Harish, Advocate for Respondent No.3**

ORAL ORDER

1st November 2010

As the bench is not available, the matter is adjourned to 18th
January 2011 for the same purpose for which it is listed today.

[Court Master]

COMPETITION APPELLATE TRIBUNAL

UTPE 156/2008

CORAM

IN THE MATTER OF:

Anil Poddar

...Complainant

Vs.

M/s. Sunciti-Hi-Tech.

...Respondent

**Appearances : Shri Pawan Kr. Sharma, proxy counsel for
Shri Yatendra Sharma, Advocate for the
Complainant**

**Shri Debraj, Proxy counsel for
Shri D.K. Gupta, Advocate for the Respondent**

ORAL ORDER

1st November 2010

As the bench is not available, the matter is adjourned to 18th
January 2011 for the same purpose for which it is listed today.

[Court Master]

COMPETITION APPELLATE TRIBUNAL

RA 49/2010 in
CA 55/2009

CORAM

IN THE MATTER OF:

Hari Bal Enterprises

...Applicant

Vs.

Patel Roadways Ltd. & Ors.

...Respondent

Appearances : Shri Himanshu, Advocate for the Applicant

ORAL ORDER

1st November 2010

As the bench is not available, the matter is adjourned to 15th
December 2010 for the same purpose for which it is listed today.

[Court Master]

COMPETITION APPELLATE TRIBUNAL

CA 17/2009

CORAM

IN THE MATTER OF:

Sky Lounge Private Ltd.

...Applicant

Vs.

M/s. Keshav Property Developers

...Respondent

**Appearances : Shri K.P.S. Rao along with
Shri Vageesh Sharma, Advocates for the
Applicant**

**Shri Tiku, Sr. Advocate along with
Ms. Yashmeet, Advocate for the Respondent**

ORAL ORDER

1st November 2010

As the bench is not available, the matter is adjourned to 18th
January 2011 for the same purpose for which it is listed today.

[Court Master]

COMPETITION APPELLATE TRIBUNAL

CA 2768/1999

CORAM

IN THE MATTER OF:

Pulak Kumar Palit & Ors.

...Applicant

Vs.

H. Choudhary Estate (P) Ltd.

...Respondent

Appearances : Shri R.D. Makheeja, Advocate for the Applicant

**Shri Gaurav Chowdhary, Advocate for the
Respondent**

ORAL ORDER

1st November 2010

As the bench is not available, the matter is adjourned to 18th
January 2011 for the same purpose for which it is listed today.

[Court Master]

COMPETITION APPELLATE TRIBUNAL

CA 104/2003

CORAM

IN THE MATTER OF:

Nitya Nand Gera

...Applicant

Vs.

H. Choudhary Estate (P) Ltd.

...Respondent

Appearances : Shri R.D. Makheeja, Advocate for the Applicant

**Shri Gaurav Chowdhary, Advocate for the
Respondent**

ORAL ORDER

1st November 2010

As the bench is not available, the matter is adjourned to 18th
January 2011 for the same purpose for which it is listed today.

[Court Master]

COMPETITION APPELLATE TRIBUNAL

37(276)CA/2001

CORAM

IN THE MATTER OF:

Joginder Pal Singh

...Applicant

Vs.

H. Choudhary Estate (P) Ltd.

...Respondent

Appearances : Shri R.D. Makheeja, Advocate for the Applicant

**Shri Gaurav Chowdhary, Advocate for the
Respondent**

ORAL ORDER

1st November 2010

As the bench is not available, the matter is adjourned to 18th
January 2011 for the same purpose for which it is listed today.

[Court Master]

COMPETITION APPELLATE TRIBUNAL

37(277)CA/2001

CORAM

IN THE MATTER OF:

Prem Nath

...Applicant

Vs.

H. Choudhary Estate (P) Ltd.

...Respondent

Appearances : Shri R.D. Makheeja, Advocate for the Applicant

**Shri Gaurav Chowdhary, Advocate for the
Respondent**

ORAL ORDER

1st November 2010

As the bench is not available, the matter is adjourned to 18th
January 2011 for the same purpose for which it is listed today.

[Court Mater]

COMPETITION APPELLATE TRIBUNAL

CA 289/2000

CORAM

IN THE MATTER OF:

Arvind Gram Udyog Sansthan

...Applicant

Vs.

U.P. Electricity Board & Ors.

...Respondent

Appearances : Shri A.P. Singh, Advocate for the Applicant

**Shri Pradeep Misra along with
Shri Daleep Kumar Bhayani, Advocate for the
Respondent**

ORAL ORDER

1st November 2010

As the bench is not available, the matter is adjourned to 19th
January 2011 for the same purpose for which it is listed today.

[Court Master]

COMPETITION APPELLATE TRIBUNAL

UTPE 04/2004

CORAM

IN THE MATTER OF:

Rajesh Sharma

...Complainant

Vs.

M/s. Rajendra Properties & Industries Ltd.

...Respondent

Appearances : Shri Vivek Suri, Advocate for the Complainant

ORAL ORDER

1st November 2010

As the bench is not available, the matter is adjourned to 19th
January 2011 for the same purpose for which it is listed today.

[Court Master]

COMPETITION APPELLATE TRIBUNAL

Contempt. Appln. 02/2009
RTPE 135/1996

CORAM

IN THE MATTER OF:

Neena Dixit Thomas

...Complainant

Vs.

Ravinder Sabharwal & Ors.

...Respondent

Appearances : Ms. Neena Thomas, Complainant in person

Shri N. Kamal, Advocate for Respondent No.1

ORAL ORDER

1st November 2010

As the bench is not available, the matter is adjourned to 19th
January 2011 for the same purpose for which it is listed today.

[Court Master]

COMPETITION APPELLATE TRIBUNAL

UTPE 47/2007

CORAM

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

M/s. Arun Dev Builders Ltd.

...Respondent

Appearances : Shri C. Shanmugam, ADG for the DG

Shri Bahar U. Barqi, Advocate for the Respondent

ORAL ORDER

1st November 2010

As the bench is not available, the matter is adjourned to 19th
January 2011 for the same purpose for which it is listed today.

[Court Master]

COMPETITION APPELLATE TRIBUNAL

CA 185/2008

CORAM

IN THE MATTER OF:

Rakesh Kumar Singhal

...Applicant

Vs.

Bhawani Singh & Sons

...Respondent

Appearances : Applicant in person

**Shri Ketan Kr., Proxy counsel for Respondent
No.2**

ORAL ORDER

1st November 2010

As the bench is not available, the matter is adjourned to 19th
January 2011 for the same purpose for which it is listed today.

[Court Master]

COMPETITION APPELLATE TRIBUNAL

UTPE 78/2006

CA 01/2009

CORAM

IN THE MATTER OF:

DG [I & R]

Cdr. Anil Goyal

...Applicant

Vs.

Kanakia Construction

...Respondent

Appearances : Shri C. Shanmugam, ADG for the DG

**Shri Thomas P. Kuruvilla, Advocate for the
Respondent**

ORAL ORDER

1st November 2010

As the bench is not available, the matter is adjourned to 19th
January 2011 for the same purpose for which it is listed today.

[Court Master]

COMPETITION APPELLATE TRIBUNAL

UTPE 153/2008

CORAM

IN THE MATTER OF:

Seth Harnam Dass

...Complainant

Vs.

M/s. United India Insurance Co. Ltd.

...Respondent

Appearances : None for the Parties.

ORAL ORDER

1st November 2010

As the bench is not available, the matter is adjourned to 19th
January 2011 for the same purpose for which it is listed today.

[Court Master]

COMPETITION APPELLATE TRIBUNAL

CA 270/2000

CORAM

IN THE MATTER OF:

Anil Kumar Dhaniwala

...Applicant

Vs.

Skipper Construction Ltd.

...Respondent

Appearances : None for the Parties.

ORAL ORDER

1st November 2010

As the bench is not available, the matter is adjourned to 19th
January 2011 for the same purpose for which it is listed today.

[Court Master]

COMPETITION APPELLATE TRIBUNAL

NEW DELHI

CA 133/2006

01.11.2010

IN THE MATTER OF

ABIN C. JOSEPH

VERSUS

**M/S. SHEKHAR MEDICAL FOUNDATION & RESEARCH
INSTITUTE & ORS.**

**APPEARANCES : Shri M.P. Raju, advocate for the
applicant**

**Shri Amit Trikha, advocate along with
Padmanaban Aithal, authorized
representative of respondent No. 6**

The matter is fixed for Admission/Denial of the Respondent's documents.

The learned counsel for the applicant denied the exhibits numbered RW 1/1, to 1/19, 1/21, 1/22, 1/23, 1/24, 1/26 and 1/27, filed along with the evidence by way of affidavit dated 07.09.2010. Admitted exhibit RW 1/20. He partly admitted and partly denied RW 1/25. He neither admitted nor denied RW 1/28.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 18.11.2010.

(V. Sreenivas)
Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL

NEW DELHI

UTPE 43/2000

01.11.2010

IN THE MATTER OF

DG (I&R)

VERSUS

M/S. AMWAY INDIA ENTERPRISES PVT. LTD.

APPEARANCES : Shri Om Prakash, STA for DG(I&R)

**Shri Rishi Manchanda, advocate for
the respondent**

The matter is fixed for Admission/Denial of the Respondent's documents.

The representative of the DG(I&R) says all the documents of the list of documents dated 25.08.2010 do not relate to the DG(I&R).

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 26.11.2010.

(V. Sreenivas)
Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL

NEW DELHI

UTPE 128/2008

01.11.2010

IN THE MATTER OF

D.K. MEHTA

VERSUS

M/S. BIOCHEM PHARMACEUTICALS INDUSTRIES LTD.

APPEARANCES : None for both the parties

The matter is fixed for Admission/Denial of the Respondent's documents.

The admission/denial has not taken place as both the parties are not represented today.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 18.11.2010.

(V. Sreenivas)
Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL

NEW DELHI

CA 142/2008

01.11.2010

IN THE MATTER OF

SYNDICATE BANK

VERSUS

**M/S. INTERNATIONAL ELECTRONICS &
COMMUNICATION SYSTEM**

APPEARANCES : None for the applicant

**Shri Uma Shankar, advocate for the
respondent**

The matter is fixed for Admission/Denial of the Respondent's documents.

The admission/denial has not taken place today as the applicant is not represented.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 30.11.2010.

(V. Sreenivas)
Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL

NEW DELHI

CA 145/2008

01.11.2010

IN THE MATTER OF

SHRI AJAY RAJ

VERSUS

M/S. MANOJ ELECTRONICS LTD. & ORS.

APPEARANCES : None for the applicant

Shri Tanay Ayde, advocate for R-3

The matter is fixed for Admission/Denial of the Applicant's documents.

The admission/denial has not taken place as the applicant is not represented.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 30.11.2010.

(V. Sreenivas)

Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL

NEW DELHI

RTPE 07/2009

01.11.2010

IN THE MATTER OF

SHRI MANOJ MANGLAM

VERSUS

M/S. FORCE MOTORS LTD. AND ORS.

APPEARANCES : Shri K Anand Singh, advocate along with the complainant.

Shri Dhileep, advocates for respondent No. 1

The matter is fixed for Admission/Denial of the Complainant's documents by Respondent No. 1.

The respondent-2 completed the admission/denial on 29.10.2010. The learned counsel for the respondent No. 1 admitted the documents at page numbers 10 to 12 filed along with the evidence by way of affidavit dated 20.10.2010. Denied the documents at page nos. 5 to 9, 105 to 109 and 111. He states that the documents at page numbers 13 to 104 do not pertain to respondent No. 1. He states that he has no comments on the document at page No. 110.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 08.11.2010.

(V. Sreenivas)
Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 143/2008
01.11.2010

IN THE MATTER OF

SMT. ASHA RANI

VERSUS

M/S. NATIONAL INSURANCE LTD. & ANR.

**APPEARANCES : Shri Lalit Mohan, authorized
representative of the applicant**

None for the respondent

The matter is fixed for Admission/Denial of the Respondent's documents.

The authorized representative of the applicant states that the counsel for the respondent informed them that he will not be able to attend the proceedings as he is not well. He also states that he has sought adjournment. He undertakes to inform the respondent above the next date of hearing.

On his request, admission/denial shall now take place on 23.11.2010.

(V. Sreenivas)
Deputy Director (E)